

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 719/TT/2020

- Subject** : Petition for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for two transmission assets under Transmission System Associated with Meja TPS in Northern Region (NR)
- Date of Hearing** : 6.7.2021
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 19 Others
- Parties Present** : Shri S. S. Raju, PGCIL
Shri D. K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. Instant petition is filed for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for:
Asset-1(a): 400 kV Allahabad-Meja Line-I along with 01 Number 400 kV Allahabad bay and
Asset-1(b): 400 kV Allahabad-Meja Line-II along with 01 Number 400 kV Allahabad bay under the captioned transmission system in NR;
 - b. The date of commercial operation of Asset-1(a) and Asset-1(b) was 10.11.2016 and 10.2.2017 respectively;
 - c. The transmission tariff of the transmission assets from COD to 31.3.2019 was allowed vide order dated 5.10.2017 in Petition No. 203/TT/2016. A corrigendum dated 28.5.2018 was issued with respect to order dated 5.10.2017 which was subsequently revised vide order dated 7.11.2019 in view of APTEL remanding back the matter to the Commission vide judgment dated 28.9.2018 in Appeal No. 6 of 2018;
 - d. The Commission vide order dated 5.10.2017 in Petition No. 203/TT/2016 held as under:



- i. IDC and IEDC from 5.5.2016 (anti-theft charging date from Allahabad end) to COD shall be borne by Meja Urja Nigam Pvt. Ltd. (MUNPL) as this duration of time over-run is attributed to MUNPL; and
 - ii. Transmission charges from COD till start of LTA of Meja Generating Station shall be borne by MUNPL and thereafter shall be shared as per Regulation 43 of the 2014 Tariff Regulations.
- e. Aggrieved with the above order, MUNPL filed Appeal No. 6 of 2018 before APTEL which vide judgment dated 28.9.2018 was remanded back to the Commission for fresh consideration;
- f. The Commission vide order dated 7.11.2019 maintained that the transmission charges will be borne by MUNPL. However, directed that 100% of transmission charges shall be borne by MUNPL till the commissioning of the first generating unit, 50% of transmission charges to be borne after the commissioning of first unit till the commissioning of second unit and after that it will be shared under PoC mechanism;
- g. Petitioner has claimed the transmission tariff taking into consideration IDC deduction with respect to Asset-1(a) whereas in case of Asset-1(b) no IDC deduction has been claimed as the same has been deducted from Auditor Certificate and bilaterally billed to MUNPL in line with earlier order of the Commission;
- h. CEA corrigendum letter mentioning the date for energisation as 11.4.2016 for 400 kV D/C (Twin) Meja-Allahabad Transmission Line has been submitted as the previous CEA letter wrongly mentioned the date of energisation as 5.4.2016. Accordingly, date for IDC deduction has been considered by the Petitioner from 11.4.2016 to respective COD of the units of the generating station;
- i. The admitted capital cost is within the FR apportioned cost and there is no cost over-run. Initial Spares have been re-calculated and no excess Initial Spares are claimed in this petition;
- j. The information sought through Technical Validation letter was filed vide affidavit dated 15.2.2021 wherein revised RCE apportioned cost for individual transmission asset, abstract cost of RCE, Additional Capital Expenditure claimed (contractor wise) has been submitted;
- k. The generating units of MUNPL were actually commissioned on 30.4.2019 (Unit-I) and 30.1.2021 (Unit-II) and transmission charges have been demanded from MUNPL as per the Commission's direction vide order dated 7.11.2019;
- l. Requested to grant one week time for submission of:
 - i. MUNPL's Generating units COD details that were not available at the time of filing of the instant petition; and
 - ii. Amended prayer with respect to sharing of transmission charges; and
 - iii. Cost variation details with respect to FR cost.
- m. No reply has been received from any of the Respondents; and



n. Requested to allow truing up of tariff and tariff for the respective tariff periods as claimed in this petition.

3. In response to a query of the Commission regarding sharing of transmission charges, the representative of the Petitioner submitted that details of sharing of transmission charges will be filed by the Petitioner. MUNPL and UPPTCL have already been impleaded in this petition.

4. The Commission directed the Petitioner to file additional details on affidavit by 20.7.2021 with an advance copy to all the Respondents. The Commission also directed the Petitioner to adhere to the specified timeline and observed that no extension of time shall be granted.

5. Subject to above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

